

DELHI JUDICIAL ACADEMY

ANNEXURE A

No. DJA/ Appt. of Law Researchers/2010/ 2625

Dated 16.3.2010

Applications are invited from Indian Nationals born on or after 01.01.1982 for appointment as Law Researchers in the Academy on a consolidated remuneration of Rs. 20,000/- per month, initially for a period of six months, extendable upto one year. Short listed candidates will be called for an Interview on a date to be intimated later.

The candidates must be a Law Graduate enrolled with the Bar Council of Delhi. Applications giving necessary particulars i.e. (1) Name of the Candidate (2) Father's Name (3) Date of Birth (4) Present Address (5) Permanent Address (6) Telephone No. (7) Fax. No. (8) E-mail (9) Educational Details (Details of Institutions of study - School, College & Law, year of passing Law Degree and Marks) (10) Registration Number allotted by the Bar Council of Delhi (11) Professional details (details with regard to areas of personal interest) Experience, if any, and (12) Two references (necessary) along with letters from the referees. The application must be accompanied with two recent passport size photographs duly attested by a Gazetted Officer along with attested copies of testimonials, sent personally or by Registered A.D. post with the words "Application for appointment as Law Researchers in Delhi Judicial Academy" superimposed on the envelope, addressed to the Director, Delhi Judicial Academy, Karkardooma Courts Complex, Delhi - 110032, so as to reach his office on or before 05.04.2010. Applications which are incomplete, unsigned and received after due date, shall be rejected summarily and no enquiry will be entertained in this regard.

It is made clear that the above engagement is a full time job, purely contractual in nature. It would not confer any right of permanent employment in the Delhi Judicial Academy. It is also made clear that a Law Researcher will not be entitled to practice or take up any other assignment during the period he/she works as Law Researcher in this Academy. Any ethical breach by a Law Researcher will be viewed very seriously and will disentitle the Law Researcher from receiving a certificate. If it becomes necessary, the breach will also be reported to the Bar Council of Delhi.

The candidates selected will be required to work even at odd hours and should bear this in mind while applying for the post. No TA/DA shall be paid to the candidates called for interview.

(ANU MALHOTRA)  
DIRECTOR